

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). The terms and conditions of agreement between the Gujarat and Rajasthan Governments in respect of Kadana Dam are as follows:

"Kadana Dam should be built up to FRL 419. The entire cost and benefits of this project will be borne by Gujarat. At a later date, when Mahi areas are taken over by Narmada and a part of the Kadana waters are released for use in Rajasthan, Rajasthan should pay to Gujarat an appropriate cost of the dam for such use. The exact proportions will be fixed at the time when such releases become available."

(c) The benefits of the Kadana dam to the Gujarat State are:

- (1) firming up irrigation in the Mahi Right Bank Canal system in an area of 4,60,000 acres.
- (2) extension of irrigation under Mahi Right Bank Canal by an additional 1,53,200 acres.
- (3) irrigation to an area of 40,905 acres through the left bank canal taking off from the Kadana Dam.

The method by which Rajasthan Government will compensate Gujarat Government does not arise, at present, in view of the entire benefits from Kadana accruing to Gujarat for some years to come.

Fire in Rudrasagar Oilfields

- *72. **Shri Hem Barua:**
Shri Surendranath Dwivedy:
Shri Baburao Patel:
Shri Ram Singh Ayarwal:
Shri Hukam Chand Kachwai:
Shri Ram Kishan Gupta:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether the committee set up to investigate into the causes of the fire in the oil-fields at Rudrasagar, Assam has submitted its report;

(b) if so, its main findings and whether it has apportioned any blame on official negligence resulting in this disastrous incident; and

(c) the action taken thereon?

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): (a) Yes, Sir.

(b) The report has commented on the lack of organisation and experience in fire prevention in the production section of the Sibsagar Project and the failures of some officers of the project.

(c) The Commission has initiated action on the various recommendations made by the Committee and also appointed a high ranking officer as the Enquiry Officer to deal with the cases against the concerned officers.

M/s. Bird & Co.

- *73. **Shri Madhu Limaye:**
Shri S. M. Banerjee:
Dr. Ram Manohar Lohia:
Shri George Fernandes:
Shri A. B. Vajpayee:
Shri Balraj Madhok:
Shri R. S. Vidyarthi:
Shri N. S. Sharma:
Shri Sharda Nand:
Shri Brij Bhushan Lal:
Shri Kanwar Lal Gupta:
Shri Y. A. Prasad:
Shri Sidheshwar Prasad:
Shri Arjan Singh Bhadoria:
Shri Ram Sewak Yadav:
Shri Sarjoo Pandey:

Will the Minister of **Finance** be pleased to refer to the reply given to Starred Question No. 314 on the 6th April, 1967 and state:

(a) whether the examination/review of the order passed by the Central Board of Excise and Customs in regard to the reduction of the fine imposed on M/s. Bird & Co. by a sum of nearly Rs. 12 millions has since been completed;

(b) if so, the results thereof; and

(c) the action taken in the matter?

The Minister of State in the Ministry of Finance (Shri K. C. Pant):
 (a) In view of the importance of the